

Bail Application No. 1653
FIR No. 24/2020
PS Patel Nagar
State Vs. Krishan Kumar
U/s 406/448 IPC

20.08.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for August, 2020 (Period 17.08.2020 to 31.08.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Applicant/accused namely Krishan Kumar in person with Ms. Urmila Kumari, Intern, as stated on behalf of Shri P.K. Garg, Ld. Counsel for the accused/applicant.

It is submitted on behalf of accused that the main counsel is unable to appear before the court today due to rain and he comes from Ballabhgarh, Haryana.

At this stage Shri R.K. Jha, other counsel for applicant/accused has appeared.

IO SI Manoj Kumar in person who has filed reply dated

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20/8/2020

11.08.2020 to the anticipatory bail application. It be taken on record.

Ld. Addl. P.P. for the State prays that notice of anticipatory bail application may be issued to the complainant through IO.

On request put up for consideration of this application on 25.08.2020. Meanwhile, notice of this application be issued to the complainant/ informant through IO for the next date. Till then IO/SHO is directed not to arrest the applicant.

Copy of this order be given dasti to both the sides. One copy of order be provided to the IO.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
20.08.2020

Bail Application No. 1692
FIR No. 329/2020
PS Patel Nagar
State Vs. Vishal Sharma
U/s 307/506/201/120-B/34 IPC r/w 25/27 Arms Act

20.08.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for August, 2020 (Period 17.08.2020 to 31.08.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Sh. Jitender Kumar Sharma, Ld. Counsel for the applicant/accused namely Vishal Sharma, through video conferencing through CISCO Webex App.

Report of SI Sohan Lal Bijarniya dated 14.08.2020 has come.

Heard. Perused.

On perusal of the record it is found that in the last order dated 14.08.2020 passed by Ld. ASJ-01, West (POCSO), Tis Hazari,

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Delhi provisions of Sections 392/394/397/34 IPC are mentioned, however, the present bail application as well as reply of the IO reflects that the present matter is related to Sections 307/506/201/120-B/34 IPC r/w 25/27 Arms Act.

Ld. Addl. P.P. for the State submits that it may be verified from the Ld. Counsel for the applicant whether any previous bail application was also filed or not on behalf of accused in this case.

Ld. Counsel for the accused seeks short adjournment and prays that matter may be fixed tomorrow and meanwhile he shall verify the said aspect.

IO not present today.

On request and in the interest of justice, put up for consideration through video conferencing on 21.08.2020. Meanwhile, needful be done.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
20.08.2020

Bail Application No. 1577
FIR No. 229/2020
PS Patel Nagar
State Vs. (1). Chanchala Devi
(2). Naveen Kumar
U/s 498-A/406/34 IPC

20.08.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for August, 2020 (Period 17.08.2020 to 31.08.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Sh. Ganesh Chand Sharma, Ld. Counsel for the applicants/accused persons namely Chanchala Devi and Naveen Kumar, through video conferencing through CISCO Webex App.

IO SI Satyavir Singh in person.

Today the court is also having duty as per Duty Roster/Bail Roster.

Heard. Perused.

IO has submitted that the applicants have already joined the

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20/8/2020

investigation in this case. Applicants are parents-in-law of the complainant, as stated.

IO submits that the accused Naveen Kumar who is father-in-law of the complainant is deaf and dumb.

Ld. Addl. P.P. for the State prays that notice of the present application for anticipatory bail may be issued to the complainant/informant through IO for the next date before disposal of the application.

On request and in the interest of justice, put up for consideration of this application on 27.08.2020 through video conferencing. Meanwhile, notice of the application be issued to the complainant/informant through IO for the next date. Till then no coercive steps be taken against the applicants in this case.

Copy of this order be provided to both the sides. One copy of this order be sent to the concerned IO for information.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
20.08.2020

FIR No. 665/2020
PS Rajouri Garden
State Vs. Ankit
U/s 419/420/468/471/34 IPC & Sec. 14 Foreigners Act

20.08.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for August, 2020 (Period 17.08.2020 to 31.08.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Ms. Rhythm Sheel Srivastav, Ld. Counsel for the applicant/accused namely Ankit, through video conferencing through CISCO Webex App.

Heard.

IO not present today. The last order reflects that the IO was summoned for today.

It is prayed that IO may be summoned for tomorrow, if convenient.

On request and in the interest of justice, put up for

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20/8/2020

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consideration of this application on 21.08.2020 through video conferencing.

IO be summoned.


(Manjsh Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
20.08.2020

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FIR No. 372/2018
PS Khyala
State Vs. Rohit Kumar Rathore
U/s 406/424 IPC

20.08.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for August, 2020 (Period 17.08.2020 to 31.08.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri Yudhvir Singh Chauhan, Ld. Counsel for the applicant/accused namely Rohit Kumar Rathore, through video conferencing through CISCO Webex App.

ASI Naresh Kumar is present on behalf of IO/SI Ram Pratap.

Complainant Sh. Ravinder Singh Mehta in person.

This court is also having duty today as per duty roster/bail roster.

Heard.

This is an application for anticipatory bail.


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IO is not present today.

Complainant submits that his counsel Sh. Rabinder Kumar is not available today. Complainant seeks short adjournment. Complainant submits that mobile numbers of his counsel are 9911355489 and 8882380525 and on the next date his counsel shall join the proceedings through video conferencing through CISCO Webex App.

Ld. Addl. P.P. for the State has submitted that the previous report of IO reflects that on 30.07.2020 the accused came to join investigation but he did not cooperate in the investigation.

On request and in the interest of justice, put up for consideration of this anticipatory bail application on 24.08.2020 through video conferencing, as prayed.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
20.08.2020

Through Mail
for 20/8/20

**Bail Application No. 1758
FIR No. Unknown of 2020
PS Paschim Vihar East
State Vs. Ashwinder Singh
U/s Unknown**

20.08.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for August, 2020 (Period 17.08.2020 to 31.08.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Sh. Varun Tyagi, Ld. Counsel for the applicant/accused namely Ashwinder Singh through video conferencing through CISCO Webex App.

This is fresh application for anticipatory bail u/s 438 Cr.P.C. FIR number and Sections of law are not mentioned.

IO not present. However, reply dated 20.08.2020 of SI Shравan Kumar has come according to which the complaint is pending enquiry and no criminal case is registered so far in this case.

Ld. Addl. P.P. for the State prays that notice of this

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20/8/2020

application may be issued to the complainant

Complainant is Shri Pawandeep Singh as per report

In the interest of justice, issue notice of this application to the complainant through IO for next date

Put up for consideration through video conferencing on 21 08 2020 as prayed

(Mahesh Gupta)
A.S.J-04(West)
Tis Hazari Courts/Delhi
20.08.2020

FIR No. 165/2020
PS Rajouri Garden
State Vs. Ram Vinay Bhushan
U/s 420/506/34 IPC

20.08.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for August, 2020 (Period 17.08.2020 to 31.08.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.


Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Ashish Upadhyaya, Ld. Counsel for the applicant/accused namely Ram Vinay Bhushan along with accused in person who is stated to be on interim bail till date.

Victims/complainants Sikander Yadav and Mohd. Anwar Hussain in person with Sh. K.R. Sharma, Ld. Counsel for both the victims/complainants.

Heard. Perused.

Both the parties have submitted that the matter has been amicably settled and the post dated cheques were handed over to the victims/complainants and few cheques were cleared and two more


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cheques are yet to be presented for encashment. The date of next cheque is stated to be 20.09.2020.

On joint request, put up for consideration/ further proceedings on 30.09.2020.

In view of above facts and circumstances and in the interest of justice, the interim bail of the applicant/accused Ram Vinay Bhushan is extended till next date on previous terms and conditions.

Copy of this order be provided to both the sides. One copy of the order be sent to concerned Jail Superintendent for information. One copy of the order be sent to the concerned court.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
20.08.2020

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Bail Application No.1751
e-FIR No. 13704/2020
PS Rajouri Garden
State Vs. Daulat Singh
U/s 379 IPC

20.08.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for August, 2020 (Period 17.08.2020 to 31.08.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.


Shri Tajinder Singh, Ld. Counsel for the applicant/accused namely Daulat Singh.

IO/HC Tej Singh in person who has filed reply dated 20.08.2020 to the anticipatory bail application u/s 438 Cr.P.C.

Heard. Perused.

Ld. Counsel for the applicant submits that in the present case e-FIR was registered.

It is prayed on behalf of the State that notice of the bail application may be issued to the complainant/informant through IO.


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Ld. Counsel for the applicant submits that applicant is ready to join the investigation and cooperate with the IO.

Now, put up for consideration of this application on 27.08.2020. Meanwhile, notice of this application be issued to the complainant/informant through IO for next date.

In the interest of justice, no coercive steps be taken against the applicant/accused till next date subject to applicant/accused joining the investigation and cooperating with the IO as and when required.

Copy of this order be given dasti to both the sides. One copy of the order be provided to the IO.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
20.08.2020

24/8/20

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Bail Application No.1687
FIR No. 18/2020
PS Patel Nagar
State Vs. Sidharth @ Sidhu
U/s 392/397/411/34 IPC & Sec. 25/27/54/59 Arms Act

20.08.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for August, 2020 (Period 17.08.2020 to 31.08.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the applicant/accused Sidharth @ Sidhu despite repeated calls. On the last date also none appeared for the applicant/accused.

In the interest of justice, no adverse order has been passed.

Put up for consideration on the present bail application u/s 439 Cr.P.C. on 24.08.2020.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
20.08.2020

Bail Application No. 1754
FIR No. Not Known
PS Patel Nagar
State Vs. Anil
U/s Not Known

20.08.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for August, 2020 (Period 17.08.2020 to 31.08.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.
Sh. Anil Sharma, Ld. Counsel for the applicant/accused
namely Anil.

Heard.

This is a fresh application for anticipatory bail u/s 438

Cr.P.C.

FIR number and sections are not known, as stated.

IO is not present.

Report has not come.


20/8/2020

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On request put up for report of IO and consideration on
21.08.2020.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
20.08.2020

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FIR No. 509/2020
PS Moti Nagar
State Vs. Gurpreet Singh @ Nonu
U/s 376/406/506 IPC & 6 POCSO Act

20.08.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for August, 2020 (Period 17.08.2020 to 31.08.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Sh. Shashi Jaiswal, Ld. Counsel for the applicant/accused namely Gurpreet Singh @ Nonu, through video conferencing through CISCO Webex App.

IO/SI Rajani, through video conferencing through CISCO Webex App.

IO has filed reply to the bail application dated 20.08.2020, as stated.

Heard.

This is fresh bail application u/s 439 Cr.P.C.


20/8/2020

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Ld. Addl. P.P. for the State prays that notice of the present bail application u/s 439 Cr.P.C. may be issued to the complainant/informant/victim through IO since the case pertains to Sec. 6 of POCSO Act and Sec. 376 IPC also. Short date is prayed for.

IO has submitted that the complainant is unable to join the proceedings today.

On request and in the interest of justice, put up for consideration of this application through video conferencing on 21.08.2020, as prayed. Meanwhile, notice of the bail application be issued to the complainant/informant/victim through IO.

IO submits that she shall do the needful.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
20.08.2020

FIR No. 643/2017
PS Ranhola
State Vs. Sudhir Tyagi
U/s 302/34 IPC

20.08.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for August, 2020 (Period 17.08.2020 to 31.08.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Sh. Deepak Sharma, Ld. Counsel for the applicant/accused namely Sudhir Tyagi, through video conferencing through CISCO Webex App.

This is an application for extension of interim bail.

Report of SI Amit Rathee has come regarding the present application wherein it is mentioned that no medical document was found attached with the bail application.

Extension of interim bail is sought on the medical ground of the applicant.

Ld. Counsel for the applicant submits that the applicant is to

Contd....p/2

20/8/2020

be operated on 01.09.2020 in Indraprastha Apollo Hospital, Sarita Vihar, Delhi. He has also highlighted the medical documents in this respect which are annexed with the application at page no. 15 and 16. Now the applicant is directed to transmit the legible copies of the said medical documents to the IO/SHO concerned today itself for their verification. IO is directed to verify the said medical documents and furnish the report positively by the next date.

Put up for consideration of this application on 24.08.2020 through video conferencing.

Meanwhile, interim bail of the applicant/ accused is extended till next date on previous terms and conditions.

IO is further directed to report whether the applicant is involved in any other criminal case or not during the period of interim bail.

Copy of this order be provided to both the sides. One copy of this order be sent to the concerned IO/SHO for information and compliance. One copy of this order be also sent to the concerned Jail Superintendent for information.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
20.08.2020

FIR No. 21/2015
PS Ranhola
State Vs. Rohit
U/s 323/307/34 IPC

20.08.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for August, 2020 (Period 17.08.2020 to 31.08.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Sh. Akshay Shokeen, Ld. Counsel for the applicant/accused namely Rohit, through video conferencing through CISCO Webex App.

Report of SI Amit Dagar dated 19.08.2020 has come.

Heard.

Ld. Addl. P.P. for the State has pointed out that in the said report of IO it is mentioned that as per record of PS Ranhola and SCRB Database, only present case FIR No. 15/2015 is registered against the applicant/accused. The present case FIR No. is 21/2015 and not 15/2015.

Ld. Counsel for the accused submits that earlier the accused was on regular bail and subsequently NBWs were issued against him

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20/8/2020

and ultimately he was declared Proclaimed Offender and it is further submitted that applicant was arrested in other case FIR No. 84/2017, PS Crime Branch and now the applicant is in J.C. in the present case.

Ld. Addl. P.P. for the State has submitted that the applicant has not furnished the copy of the relevant orders as well as copy of previous bail order.

Ld. Counsel for the applicant seeks short adjournment.

On request put up for consideration of this application on 22.08.2020 through video conferencing. Meanwhile, needful be done. Date of previous bail order has not been specified on behalf of applicant.

Meanwhile, Ahlmad is directed to verify from record whether there is any previous bail order of the applicant or not.

IO is also directed to furnish fresh correct report qua present bail application.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
20.08.2020

SC No. 640/2019
FIR No. 251/2017
PS Patel Nagar
State Vs. Ketan Sharma

20.08.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for August, 2020 (Period 17.08.2020 to 31.08.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Sh. Sumant Manchanda, Ld. Counsel for the complainant/applicant, through video conferencing through CISCO Webex App.

Accused Ketan Sharma, through video conferencing through CISCO Webex App.

Shri Pawan Kumar Gulia, Ld. Counsel for the accused, through video conferencing through CISCO Webex App.

Previous ordersheets reflect that the accused is on bail in this case.


20/8/2020 Contd....p/2

Heard. Perused.

It is submitted by Ld. Counsel for the complainant that the accused has not approached the Hon'ble High Court of Delhi for quashing of the present case FIR despite settlement order of Mediation Centre.

Ld. Counsel for the accused as well as accused has undertaken that they shall be filing the quashing petition before the Hon'ble High Court within 7 to 10 days from today.

Ld. Counsel for the complainant has submitted that accused has already delayed the matter.


On the other hand Ld. Counsel for the accused has submitted that due to lock-down due to COVID-19 Pandemic needful could not be done earlier and now he shall do the needful within 10 days from today.

Ld. Counsel for the complainant has submitted that complainant do not want to go for quashing of the present case FIR and wants that the charge may be framed against the accused.

Regular date already fixed in the present case is 25.09.2020, as submitted.

Ld. Counsel for the accused has submitted that he shall be

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20/8/2020

filing the quashing petition before the Hon'ble High Court and the Hon'ble High Court may issue notice to the complainant in the said petition.

In view of overall facts and circumstances and submissions made and in the interest of justice, I deem it appropriate to fix the matter for further proceedings as per law for 31.08.2020. The accused may do the needful within the required time as sought by the accused.

Now put up the matter for further proceedings as per law on 31.08.2020 through video conferencing, as prayed. Date given as per convenience of both the sides.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
20.08.2020